

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 23rd June, 2023.

No. LJ (A) 84/2021/68 - In exercise of powers conferred under Section 30B of the Mines and Minerals (Development and Regulation) Act, 1957, the Governor of Meghalaya is pleased to appoint R. Nath, Advocate as the Special Public Prosecutor for the cases pertaining to MMDR Act, with immediate effect and until further orders.

Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.


Memo No. LJ (A) 84/2021/68 -A,

Dated Shillong, the 23rd June, 2023.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Secretary to the Govt. of Meghalaya, Home (Police) Department
3. The Director General of Police, Meghalaya, Shillong
4. The Deputy Commissioners,
Shillong/Nongstoin/Mawkyrwat/Mairang/Jowai/Khliehriat/
Nongpoh/Tura/Resubelpara/Ampati/Baghmara/Williamnagar.
5. The District & Session Judges, Shillong/Nongstoin/Mawkyrwat/Jowai/Khliehriat/
Nongpoh/Tura/Resubelpara/Ampati/Baghmara/Williamnagar.
6. The Superintendent of Police,
Shillong/Nongstoin/Mawkyrwat/Mairang/Jowai/Khliehriat/
Nongpoh/Tura/Resubelpara/Ampati/Baghmara/Williamnagar.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001.
8. Advocate concerned. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
9. The Secretary, Shillong Bar Association, Shillong.
10. The Treasury Officer, North/South Treasury, Shillong,
11. Law (B) Department.
12. DEO, Law Department.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.